



3RD AMITY NATIONAL TRIAL ADVOCACY TOURNAMENT 2024

BROCHURE



JANUARY 17TH-20TH 2024

Organized by-

**STUDENT BAR FORUM
AMITY LAW SCHOOL, NOIDA**

AMITY UNIVERSITY, UTTAR PRADESH, INDIA

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ABOUT THE **EVENT**

Trial advocacy is a specialised field of knowledge focused on improving the skills and effectiveness of attorneys and other individuals involved in the trial process. One important educational method within trial advocacy is the use of simulated trials, which is a clinical legal education approach. Simulated trials, particularly at the college level, serve as a valuable tool for students to learn and internalise the intricacies of the law through practical application.

At its core, a simulated trial is essentially a controlled imitation of a real court proceeding. Its primary objective is to provide students with hands-on experience in applying legal principles and procedures within a courtroom context. While real criminal proceedings in court can often drag on for years before reaching a final verdict, simulated trials offer a condensed and accelerated learning environment.

In simulated trials, students are tasked with replicating the entire legal process within a relatively short period of time. This includes conducting investigations, preparing legal arguments, presenting evidence, examining witnesses, and delivering compelling opening and closing statements. These exercises are designed to mimic the challenges and dynamics that attorneys face in the actual criminal court cases.

Simulated trials serve as an essential training tool in law schools and are also commonly used in continuing legal education programs for practising litigators.



ABOUT THE **EVENT**

The abilities of trial counsel can be divided into two categories:

1. Skills that accomplish individual tasks (tactical skills), such as delivering opening and closing statements and cross-examining witnesses; and
2. Skills that incorporate individual actions to achieve greater effects and drive unfolding events in the advocate's desired direction (strategy).

The trial provides the participants with the following aspects:

1. Practical applications: Simulated trials like the Trial Advocacy Tournaments provide with platform for students and aspiring lawyers to bridge the gap between theoretical legal knowledge and practical courtroom skills. Enables them to apply what they have learned in a controlled, yet authentic, legal setting.
2. Effective Communication: Advocacy skills, as the ability to argue persuasively, communicate clearly, and handle unexpected challenges, are honed through simulated trials. These skills are vital for successful litigation.
3. Realistic Experience: Simulated trials simulate pressures and complexities of actual court proceedings, allowing participants to become more comfortable with the courtroom environment, rules of evidence, and courtroom etiquette.
4. Time management: Given the pressure of the trial courts, participants learn to manage their time effectively, a critical skill for attorneys who often need to make quick decisions and adapt to changing circumstances during real trials.

ABOUT THE ORGANIZERS

AMITY EDUCATION GROUP

Amity University is a leading research private university established in 2005 under a State Act. It is recognised by the University Grants Commission (UGC) and accredited by the National Assessment and Accreditation Council (NAAC) with an “A+” grade. The University has twenty-one campuses in India and eight international locations. It provides higher education in diverse disciplines, including an excellent law program through Amity Law School. Amity Law School, Noida, has been conferred the South Asia Legal Excellence Award, the best emerging Law school award by SILF and MILAT, and the “Promising Law School” award by Legal Desire. The Law School is committed to preparing the next generation of fully equipped legal professionals to face the profession’s demands. It is focused on the student experience and aims to provide an intellectually stimulating learning environment for its nearly five thousand students. The Law School’s curriculum integrates learning about legal concepts with practical training, and its legal academics work collaboratively toward achieving these goals. The Law School presently offers three undergraduate five-year LLB programmes: BA LLB (H), BBA LLB (H) and B. Com LLB (H). It also provides a three-year LLB along with an LLM and PhD.



ABOUT THE ORGANIZERS

STUDENT BAR FORUM

The Student Bar Forum of Amity Law School, Amity University Noida, is an active scholar body incorporated with licit exposures like Moot Courts, Mediation-Arbitration, and legal Quiz since 2014. It is a student committee entrusted with the responsibility of administering moot activities and Trial Advocacy Tournaments upholding the high standards of excellence that Amity Law School Noida has set itself. The role of the Student Bar Forum is to facilitate and regulate moot and Trial Advocacy tournaments at Amity Law School, Noida. This involves planning, organizing, and executing various moot court and trial advocacy competitions hosted by Amity Law School, Noida. This involves a prior screening process of contending teams under the supervision of our faculties. Another major function that the Student Bar Forum serves is to develop future mooters and trial advocates.

The Student Bar Forum in the last academic session has not only ensured maximum participation of students in moot but has also passionately encouraged them in performing well in highly prestigious competitions. The Student Bar Forum comprises a workforce of more than 150 students who are dedicated to working for the purpose of organizing various competitions relentlessly.

PREVIOUS COLLABORATIONS AND SPONSORS

Our previous collaboration and sponsorship opportunities for the Trial Advocacy Tournament provided our partners with valuable exposure and numerous benefits. The tournament attracted a substantial number of participants, including over 200 individuals, consisting of renowned advocates, judges, politicians, and eminent personalities. Additionally, the event garnered significant interest from law students, with attendees from reputed law colleges and institutions pan India. Additionally, we are proud to mention that our previous seminars have had esteemed sponsors such as Lawctopus, SCC Online, Legal Bites, Memo Pundits, Desi Kanoon, Latest Laws, Ihita Foundation, Bodhi Tree Law Academy, and Skills Pro. These reputable organizations have recognized the value of events organised and have chosen to support and collaborate with us, further enhancing the credibility and reach of our event.

PREVIOUS EVENTS

Student Bar Forum has organized many events in past years which have been successful due to the hard work of entire committee. Hindi Moot Court and Trial Advocacy Tournament are two of them. Hindi Moot Court event is formed with the objective to promote & pioneer the Hindi language, which aims to envisage and hold the traditions and philosophy of law through the basic grass-root level in a practical manner. 5th and 7th edition Hindi Moot Courts have been very successful. Amity Law School with Student Bar Forum is the only organization that organizes Hindi Moot Court, and it is one of the biggest events of Amity University. Along with HMC, Trial Advocacy Tournaments of the past years have turned out to be very effective which has increased the interests of many new students. Trial Advocacy Tournaments are conceived with the aim of promoting & developing skills about the procedure followed by Trial Courts and testing the knowledge of law students across the nation. It tests the law students both on the aspects of knowledge of law and facts. Teams from Pan-India of different National and Private Law Colleges recognised by Bar Council participate in the event, there are different rounds which are judged by practising advocates and retired judges of Supreme Court and High Courts and the valedictory ceremony consists of all the experienced judges and advocates who judged the participants throughout the event, it also boosts the confidence of students.

PREFACE

Amity Law School, Noida with its one of the most fundamental organs, The Student Bar Forum is facilitating 3rd Amity National Trial Advocacy Tournament, 2024 as per the system of the Trial Court in India. The Competition has been considered with a point of making mindfulness Criminal Law Statute and giving a stage to improvement of support abilities which will encourage the interest of equity in the area of Criminal Law. We try to make this challenge, a triumph and shelter for the law researchers. 3rd Amity National Trial Advocacy Tournament, 2024 is booked to be held offline in Amity Law School Noida, Amity University U.P. Campus from 17th to 20th January, 2024. Dr. Gargi Bhadoria, Ms. Rupendra Singh, Dr. Meenu Sharma and Ms. Sarita Godara, Faculty Convenors of Student Bar Forum, shall act as the 'Tournament Administrators' of the tournament and shall be the arbiters in case of any disputes arising as to the interpretation of these rules. The rules are subject to change without any prior information and are on the sole discretion of the organizing committee.

IMPORTANT TERMS

The following terms have the corresponding meanings:

“ADMINISTRATORS” means Administrators that shall be constituted by the SBF Organising Committee.

“TOURNAMENT” means 3rd Amity National Trial Advocacy Tournament, 2024

“DISQUALIFICATION” means that the team will not be allowed to participate in the competition and therefore, shall not be awarded a Certificate of Participation or any Prize.

“JUDGE” means any person appointed to evaluate a Participants’ Memorial or Oral Pleadings.

“MOOT PROPOSITION / COMPROMISE” means the official Compromise including the annexures as well as the evidence and testimonies of the Competition supplemented or corrected by any Compromise Clarifications or Corrections as published by the Administrators.

“MEMORIAL” means the written submission by each participating Law College / School / University submitted pursuant to the Rules of the Court.

“PENALTIES” mean Point(s) deducted for violation of any Rule by the Participants.

“COMPROMISE CLARIFICATIONS” mean the official clarifications of the Competition Compromise and of the Rules, as published by the Administrators.

“PARTICIPANTS” mean student representatives from eligible Law College / School / University, recognized by the Administrators, participating in the Competition.

“RULES OF THE COURT / RULES” mean the Official Rules of the Tournament and any applicable Supplementary Rules.



ELIGIBILITY

Students pursuing a 3-Year L.L.B. Degree Course or a 5-Year Integrated LL.B. Degree Course and LL.M. Degree Course from the colleges recognised by the Bar Council of India are eligible to participate in the competition. Only two teams per Institution can register.

TEAM COMPOSITION

- i) The maximum number of participants per team shall be restricted to 6 wherein 2 members will be Speakers, 1 member shall be a Researcher and 3 members shall be the Witnesses.
- ii) Only the Participant who is a Speaker in all the five round i.e., Preliminary,1 Preliminary 2, Quarter Round, Semi Final and Final Round's shall be eligible for the award of the Best Speaker.
- iii) The identity of the team [name of the Law College / School / University] must not be disclosed to the Judges as well as to the other Participating Teams. Any such disclosure shall lead to disqualification.
- iv) The substitution of any member is not allowed except with the prior approval of the Administrators.
- v) The identity of the teams shall not be disclosed at any stage, such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of Administrators.



REGISTRATION FEE

- i) The Registration fee (per team) for the said competition is Rs. 3,999 + GST (Rupees three thousand, nine hundred and ninety-nine plus GST only).
- i) Registration fee is to be submitted through the payment gateway provided through the mail.
- iii) Forms received after the deadline shall not be considered.
- iv) The registration fee is non-refundable.
- v) The registration of a team will be considered complete once the registration fees are paid and the registration form, i.e., through google form, with all necessary details, is received.
- vi) No change in the names of the participants shall be permitted after the receipt of the Registration Form, except at the sole discretion of the Administrators.
- vii) The last registration date for the said competition is 5th January 2024.

Note: Payment link will be sent along with the registration confirmation mail.

LANGUAGE OF THE COMPETITION

- i) The Language of the written and oral arguments shall be in English.
- ii) The participants shall have to prepare the case for Examination in Chief and Cross Examination of witnesses from both Prosecution & Defence side and prepare their arguments from both sides. Examination in Chief and Cross Examination shall only be conducted orally, and no written submissions required for the same.



iii) The competition comprises of Preliminary Rounds I and II, Quarter rounds Advanced rounds which would include the Semi-Final Rounds and the Final Rounds.

iv) Each Team would not face the same team in the preliminary rounds, nor would the same bench judge the same team more than once in the preliminary rounds.

MEMORIAL SUBMISSION

Memorials once submitted shall not be returned back to the participants in any case nor any amendment shall be allowed after submission of the memorials.

Memorials shall be submitted in the following format and in the given sequence-

- **Title page (1 page)**
- **Table of contents (1 page)**
- **Index of Authorities along with Bibliography (1 or 2 page)**
- **Statement of Jurisdiction (1 page)**
- **Statements of Facts (1 or 2 pages)**
- **Statement of Issues (1 Page)**
- **Summary of Arguments (1 or 2 pages)**
- **The Arguments Advanced (15 page)**
- **Prayer Clause (1 page)**
- **List of Witness (1 Page)**
- **Memorials should be typed & attached with soft cover, in Blue Colour - Prosecution and Red colour - Defence.**



The soft copies of the memorials must be emailed to **studentbarforum1@gmail.com** and the subject of the mail should be marked as “Memorial Submission by Team Name for 4th Amity National Trial Advocacy Tournament, 2024”, by **10th January’ 2024**.

The soft copy of the memorial for each side shall be a single file (All parts of each memorial must be in a single document i.e., Separate Ancillary Pages and Arguments in Detail are NOT allowed) and should be sent in both PDFs (*.pdf) and MS – Word (*.doc / *.docx) versions.

The memorial for the Prosecution, the Defence and the Victim(s) should be sent in the same first mail.

An Orientation Programme will be conducted on the 17th January 2024, physically on the campus of Amity Law School-Noida, for the Draw of Lots and Memorial Exchange, followed by Researcher’s Test. All participants are required to be physically present on the campus by 12:00 pm on the 17th of January’ 2024, along with 7 Hard Copies of their Memorial.

The last day of memorial submission is 10th January’ 2024 through e-mail.

The participants are to bring hard copy along with the compendium for Judges.



The memorials should not contain the name of the participating Law College / School / University, name of the participants, name of the country of the participating Law College / School / University or any identification in any part thereof. Also, no logo or any mark of identification should be made on the memorials. Non-compliance with this rule will lead to immediate disqualification.

- a)** The competition shall run in five rounds, i.e.,
1. **Preliminary I**
 2. **Preliminary II**
 3. **Quarter**
 4. **Semi Finals and**
 5. **Final.**
- b)** All the rounds except Preliminary round shall be the Knock- Out rounds.
- c)** In Preliminary I & Preliminary II, all teams shall present their case before the trial court from both the sides respectively. Further, the Administrator will intimate prior to one day before the competition in respect to the team representing in the preliminary round.
- d)** Top 8 teams from Preliminary rounds shall qualify to the Quarter Rounds.
- e)** Top 4 teams from Quarter Rounds shall qualify to the semi-final rounds
- f)** In deciding the teams for the advanced rounds, the following procedure will be followed:
- Teams with the highest number of scores in Preliminary I & Preliminary II Rounds (including the scores of both Preliminary I & Preliminary II) will qualify to quarter rounds.
 - If in any case ties exist, then the marks of the memorial for the Competition shall be compared to determine the ranking inter se.



WITNESSES

1. All witnesses are to be brought by the teams themselves.
2. It is mandatory for the Prosecution and the Defence to examine all the witnesses and dropping a witness will result in a loss of marks. However, the order in which witnesses are to be examined shall be determined by the concerned team taking the examination in chief.
3. The team conducting the examination in chief of their witnesses or the team cross-examining the witnesses will desist from arguing with the witnesses.



A) Preliminary Round

PRELIMINARY ROUNDS I & II

- I. The total time of the Preliminary Rounds shall be **1.5 hours**.
- ii. Each Team will have **45 minutes each** to present their case.
- iii. This time shall include the time for Re-examination of witnesses by Prosecution and Defence, which will be allowed only on prior permission from the judges in that particular courtroom.
- iv. Passing of notes to the speaker during the rounds will only be allowed with due permission of the judges.

QUARTER FINAL ROUNDS

- I. The total time of the Quarter Rounds shall be **1.5 hours**
- II. Each Team will have **45 minutes each** to present their case.
- III. This time shall include the time for Re-examination of witnesses by Prosecution and Defence, which will be allowed only on prior permission from the judges in that particular courtroom.
- IV. Passing of notes to the speaker during the rounds will only be allowed with due permission of the judges.

SEMI-FINAL & FINAL ROUNDS

- i. The maximum time for the advanced rounds is **2.5 hours**.
- ii. Each team will have **1 hour each** to present their case.
- iii. This time shall include the time for Re-examination of witnesses by Prosecution and Defence, which will be allowed only on prior permission from the judges in that particular courtroom.
- iv. Passing of notes to the speaker during the rounds will only be allowed with due permission of the judges.
- v. Valedictory Ceremony followed by the final round on 20th January 2024.

MEMORIAL MARKING

	MARKING CRITERIA	MARKS ALLOTTED
a.	Articulate use of facts	10
b.	Use of Law	10
c.	Originality of thought	10
d.	Grammar and Style	5
e.	Correct format and citation	5
f.	Use and extent of Research	10
	Total	50

ORAL PLEADINGS MARKINGS

	MARKING CRITERIA	MARKS ALLOTTED
a.	Appreciation and Application of facts	10
b.	Application of legal principles / questions on legal principles	10
c.	Use of authorities and precedents/suggestive questions	10
d.	Presentation Skills	5
e.	Clarity of thoughts and logical structure of argument/questions	10
f.	Poise and Demeanour	5
g.	Strategy	5
h.	Knowledge of laws/ on logical and circumstantial questions	10
i.	Response to court questions	10
j.	Ability to elicit favourable facts from the witnesses	10
k.	. Ability to successfully conduct the examination in chief and cross examination in time	15
	TOTAL	100



CASE COMPENDIUM / AUTHORITIES BOOKLET

- a. Any case law or any other relevant material which the team may wish to rely on at the time of final arguments may be submitted to the judges in the form of a compendium.
- b. Such a compendium should bear a cover page containing only the team name and representation.
- c. Such a compendium should not bear the name of the institution and failure to do the same shall result in immediate disqualification.
- d. Participants should mail their compendium at **studentbarforum1@gmail.com**

PENALTIES

- a. Where on receipt of a complaint or otherwise Administrator has reason to believe that any participant in the competition has been guilty of any offence or other misconduct, it shall refer the case for disposal to the organising committee.
- b. Any participant who withdraws from the competition at any stage, for any reason, shall be strictly punished in accordance with the declaration form signed by him/her. The registration fee shall not be refundable.

ANONIMITY

- a. Student Counsel may introduce himself/herself to the court in the usual manner and may also state their team code. However, the team's college name shall not be indicated to the judges at any time.
- b. All team members must refrain from disclosing the identity of their institution at any time and in any manner, during the course of their participation in the competition.
- c. However, during the course of their Oral Rounds, the speakers may state their name along with their team code; however, any reference to Caste, Creed, Religion or Place must be restricted.
- d. Teams must take special care while referring to written material, as the same should not indicate any reference to their institution.
- e. Non-Compliance with this rule may result in immediate disqualification of the team.



PRIZES WORTH RS. 1.10 LAKHS

- i. Participation certificate will be awarded to all the participants and merit certificates and trophies will be awarded to their respective winners.
- ii. The exact bifurcation of the prize money shall be revealed in the orientation.

INSPECTION OF SCORE SHEET

- a. Each team will be provided with scanned copies of the score sheet after completion of the competition through email.
- b. Irrespective of the stage of the competition, no team will be given access to score sheets concerning matches in which the said team was not involved.

MISCELLANEOUS

- a. If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- b. The Problem for the Competition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The problem is a fictitious factual account prepared for the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- c. The Organizers reserve the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a reasonable time.
- d. The participants must arrange their accommodation on their own, **no accommodation will be provided by the institution.**



APPLICANT INSTRUCTION

Eligibility: Students pursuing a 3-year L.L.B Degree course or 5-year Integrated L.L.B Degree course and L.L.M Degree course from colleges that are recognized by the Bar Council of India can participate in the tournament. Only two teams per Institution can register.

Team structure: A team shall consist of maximum 6 members. The composition to be followed is: - 2 Speakers, 1 Researcher and 3 Witnesses.

Anonymity: The participating teams to remain obscure regarding the identity of their (college/ university/ school). Any such disclosure shall result in disqualification.

Language: The tournament is to be conducted and organized in English language.

Dress Code: A participant appearing as an Advocate black coat, white shirt, black pants, white/black salwar suit. Clothing should be sober as well as dignified and anonymity should be maintained by avoiding clothes with college logos or ID cards.

Registration Fee: Registration fee for each team is RS 3,999 + GST and this is payment is non-refundable. Forms received after the deadline shall not be considered.

Accommodation: No On-campus accommodation will be provided by the institution.



APPLICANT INSTRUCTION

Preparation of the Case: The participants shall have to prepare the case for Examination in Chief and Cross Examination of witnesses from both Prosecution & Defence side and prepare their arguments from both sides. Examination in Chief and Cross Examination shall only be conducted orally and no written submissions required for the same.

Memorial: Each of the teams shall prepare memorials for the prosecution and the defence.

The Cover Page of each memorial must contain-

- 1) Name of the competition
- 2) Name of the Case [Name of the Parties].
- 3) Party for which the Memorial has been prepared.
- 4) Name of the court where case is brought.

Once the memorials are submitted, it shall not be handed over to the participants with all strictness, so shall any amendment to be allowed after submission of the memorials.

Submission of Memorial: The soft copies of the memorials must be emailed to studentbarforum1@gmail.com and the subject of the mail should be marked as “Memorial Submission by Team Name _____ for 3rd Amity National Trial Advocacy Tournament, 2024”.

The soft copy of the memorial for each side shall be a single file (All parts of each memorial must be in a single document i.e., Separate Ancillary Pages and Arguments in Detail are NOT allowed) and should be sent in both PDFs (*.pdf) and MS – Word (*.doc / *.docx) versions. The memorial for the Prosecution, the Defence and the Victim(s) should be sent in the same first mail.



APPLICANT INSTRUCTION

All participants are required to be physically present on the campus for the Orientation Programme along with 7 Hard Copies of their Memo to be physically present on the campus for the Orientation Programme along with 7 Hard Copies of their Memorial.

The memorials should also maintain the required obscurity and should not disclose any information about the participating Law College / School / University, name of the participants, name of the country of the participating Law College / School / University or any identification in any part thereof. Also, no logo or any mark of identification should be made on the memorials. Non compliance with this rule will lead to immediate disqualification.

Structure of Competition:

Preliminary Round: Total time shall be 1.5hr while each team will have 45mins to present their case.

Quarter Round: Total time shall be 1.5hr while each team will have 45mins to present their case.

Semi Final and Final Round: Maximum time for the advanced round is 2.5hrs and each team will get 1hr each.

IMPORTANT INFORMATION AT A GLANCE



Last date of Registration	5th January' 2024, Friday
Clarification Date	8th January' 2024, Monday
Submission of Memorial	10th January' 2024, Wednesday
Orientation & Draw of Lots	17th January' 2024, Wednesday
Researcher's test	17th January' 2024, Wednesday
Preliminary Rounds 1 & 2	18th January' 2024, Thursday
Quarter Finals	19th January' 2024, Friday
Semi-Finals	19th January' 2024, Friday
Final Round	20th January' 2024, Saturday
Valedictory Ceremony	20th January' 2024, Saturday

CONTACT DETAILS

**FOR
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**FOR CONTACTING
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**FOR FURTHER
QUERIES**

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LUMINARIES CORNER



Dr. Ashok K. Chauhan
Founder President
Amity Groups



Dr. Atul Chauhan
Chancellor
Amity University U.P.



Prof. Dr. Balvinder Shukla
Vice Chancellor
Amity University U.P.



**Prof. (Dr.) D.K.
Bandhyopadhyay**
Chairman, Amity Law School

LUMINARIES CORNER



**J. (Dr.) Prof. Rajesh
Tandon**
Add. Vice Chairman



Prof. (Dr.) Aditya Tomer
Addl. Director & Jt. Head of
Institution, Amity Law School



Prof. (Dr.) Shefali Raizada
Addl. Director & Jt. Head of
Institution, Amity Law School



Prof. (Dr.) Arvind P. Bhanu
Addl. Director & Jt. Head of
Institution, Amity Law School

THE ORGANISING TEAM



FACULTY CONVENORS

Mr. Rupendra Singh

Assistant Professor of Law
Amity Law School, Noida, AUUP

Dr. Gargi Bhadoria

Assistant Professor of Law
Amity Law School, Noida, AUUP

Dr. Meenu Sharma

Assistant Professor of Law
Amity Law School, Noida, AUUP

Ms. Sarita Godara

Assistant Professor of Law
Amity Law School, Noida, AUUP

ADVISORY BOARD

Aditya Jain

Chief Advisor

Ishaan Sahai

Advisor

Kashish Mathur

Advisor

Ananya Mohanty

Advisor

Sayra Kakkar

Advisor

Shivranjani

Advisor

Maitree Tyagi

Advisor

Mani Aneja

Advisor

THE ORGANISING TEAM



PRESEIDENTIAL BOARD

Udita Dutta
President

Nikita Khanna
Vice President

Satyam Soni
Convenor

Siddhi
Convenor

Sparsh Sharma
Treasurer

Bhumica Kundra
General Secretary

Naman Verma
General Secretary

Rishabh Aggarwal
General Secretary

Vanshak Jain
Deputy General Secretary

Surbhi Sachdeva
Deputy General Secretary

Aryan Sisodia
Deputy General Secretary

Jahanvi Verma
Deputy General Secretary

THE ORGANISING TEAM



CORE- COMMITTEE MEMBERS

RESEARCH TEAM

Kumar Kartikeya
Head

Radesh Rajoria
Co-Head

COURTROOM MANAGEMENT

Anaya Bhargava
Head

Mahi Manchanda
Co-Head

Manvi Nanda
Co-Head

REGISTRATION

Katyayani Oberoi
Head

Arman Mehta
Co-Head

Roshni Agarwal
Co-Head

JUDGES

Rishika Bahri
Head

Saikat Mahanty
Co-Head

Roshni Agarwal
Co-Head

MEDIA AND DESIGN

Barkha Agrawal
Head

Rijul Kapoor
Co-Head

THE ORGANISING TEAM



CORE- COMMITTEE MEMBERS

INTERNAL TEAM

Aryan Mehrotra
Head

Chinmay Talwar
Co-Head

Piyush Verma
Co-Head

OPERATIONAL TEAM

Harshit Garg
Head

Anirudh Alex Victor
Co-Head

Risha Yadav
Co-Head

PROMOTIONS TEAM

Thakur Alok Singh
Head

Aditya Goyal
Co-Head

SPONSORSHIP TEAM

Achintya
Head